

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 455/MP/2019**

Subject : Petition under Section 79 of the Electricity Act, 2003 read with the other applicable provisions of the Electricity Act, 2003 as amended from time to time as regards the unauthorized deductions made by the Respondents from the bills payable to the Petitioner.

Petitioner : Reliance Infrastructure Limited.

Respondents : Central Power Distribution Company of Andhra Pradesh Limited and 4 others.

**Petition No. 65/MP/2020**

Subject : Petition seeking declaration that HSD is an alternative fuel in terms of Article 1.1.27 of the PPA and refund the unauthorized deductions of Rs. 96,68,92,198/- made by the Respondents from the bills payable to the Petitioner.

Petitioner : Reliance Infrastructure Limited.

Respondents : Central Power Distribution Company of Andhra Pradesh Limited and 3 others.

**Petition No. 618/MP/2020**

Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003 for ineligibility of availability declarations made by Reliance Infrastructure Limited with alternate fuel (Naphtha/HSD) after 2009; and under Section 128 of the Electricity Act, 2003 for investigation of illegal dismantling of existing Naphtha tanks by the Respondent in 2009.

Petitioner : A.P. Power Coordination Committee and 5 others.

Respondents : Reliance Infrastructure Limited.

Date of Hearing : **3.8.2023**

Coram : Shri Jishnu Barua, Chairperson  
Shri I.S. Jha, Member  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member

Parties Present : Shri Buddy Ranganadhan, Advocate, RIL  
Shri Dushyant Manocha, Advocate, RIL



Shri Hasan Murtaza, Advocate, RIL  
Shri Sameer Sharma, Advocate, RIL  
Ms. Mrinalini Mishra, Advocate, RIL  
Ms. Ashabari Thakur, Advocate, AP Discoms

### **Record of Proceedings**

At the outset, the learned counsel appearing for the Respondent sought time to file reply to the amended petition filed by the Petitioner RIL and requested for an adjournment. This request was not opposed by the learned counsel for the Petitioner RIL and matter was accordingly adjourned.

2. The Commission, while adjourning the matter, directed Respondents in Petition No. 455/MP/2019 and 65/MP/2020 to file their reply on or before **28.8.2023**, after serving a copy to the Petitioner, who may, file its rejoinder, if any, till **11.9.2023**.

3. These Petitions be listed for hearing on **22.9.2023**.

**By order of the Commission**

Sd/-  
(Deepak Pandey)  
Assistant Chief (Law)

